

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-513(PB)/2019

IN THE MATTER OF:

Varun Kaushal & Ors.
v.
EMAAR MGF Land Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner
For the Respondent

Mr. Akash Vajpai, Adv.
Mr. Virender Ganda, Sr. Adv. with Mr. Divyam
Agarwal, Ms. Surbhi Gupta, Ms. Shelly Khana, Mr.
Anand Singh Sengar, Mr. Daksh Ahluwalia & Mr.
Arjun Jain, Advs.

ORDER

Ld. Counsel for the corporate debtor has stated that the dispute in all the petitions has now been settled and the counsel for the petitioner has also accepted the statement made by the Ld. Counsel for the Corporate Debtor. In view of the above these petitions have been rendered infructuous and we order accordingly with liberty to the petitioner to file appropriate application in case the terms of the settlement are not complied with.

Accordingly, the petitions are disposed of.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)